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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/ 6278 /2024 /A**

From :- **Shri Utpal Rajkhowa,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Chirang, Kajalgaon

Dated Guwahati, the 26<sup>th</sup> July, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No. DJCH.V-23/2024/1679, dated 22.07.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Sibani Dutta, Sub-Divisional Judicial Magistrate (S), Chirang, has been allowed to avail HTC for the block period of 2022-2023 (by way of carry forward), to travel to her hometown Jorhat and return, by her personal vehicle, w.e.f. 23.08.2024 to 26.08.2024, by the shortest possible route, as per existing Rules.

Smti. Dutta may be informed accordingly.

Yours faithfully,



**REGISTRAR (VIGILANCE)**

Copy to:-NO. HC.VII-06/6279-82/2024/A dated 26<sup>th</sup> July, 2024

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti. Sibani Dutta, Sub-Divisional Judicial Magistrate(S), Chirang, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR (VIGILANCE)**

